

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 553/2015

STATE OF U.P.

Petitioner(s)

VERSUS

KASIM @ BHURA

Respondent(s)

(with appln. (s) for exemption from filing O.T.)

Date : 23/11/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr.Siddharth Sengar,Adv.
Mr. Abhishek Chaudhary,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The office report indicates that although by order dated 28.08.2015 of this Court, four weeks time as last chance was given to the Ld.counsel for the petitioner to take fresh steps for the service of notice to the unserved sole respondent, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and

Signature Not Verified

list thereafter.
Digitally signed by
Sushma Kumari Bajaj
Date: 2015.11.23
16:28:27 TLT
Reason:

(M V RAMESH)
Registrar

SB